

erstwhile directors of the Corporate Debtor and the Financial Creditor. This bench is of the considered view that since parties have settled the matter as full and final. Hence, on account of settlement agreement and payment of dues, nothing survives in the present Company Petition. Accordingly, **C.P. (IB) No. 3664(MB)2019** rendered **infructuous**, hence stands **closed**. **IA 1637/2022** is **allowed** and **disposed of**. File be consigned to records. All Pending IA's/MA's in this Company Petition become infructuous, hence stood dismissed.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

20.06.2022

Sushil

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)